

[*Translation*]**Contract Labour**

1983. SHRI RAM TAHAL CHOUDHARY: Will the Minister of STEEL be pleased to state:

(a) whether work is being undertaken through contract labour system in the corporate offices under his ministry in various states;

(b) the names of such States where contract labour system is being adopted and the names of the States where this system has been abolished;

(c) whether the Government have any scheme to abolish the contract labour system in the remaining States also and to employ the labourers departmentally; and

(d) if so, the details thereof and the steps being taken in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV):(a) to (d). The information is being collected and will be laid on the Table of the House.

[*English*]**Allocation and Action Plan for Food Processing Units**

1984. SHRI AVTAR SINGH BHADANA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the amount earmarked annually by the Government for food processing units in Haryana and Uttar Pradesh during Eighth Plan, year-wise;

(b) whether the Government have formulated any special action plan for Haryana and Uttar Pradesh during the Eighth Plan in this regard;

(c) if so, details thereof; and

(d) the steps being taken for its implementation?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI):(a) to (d). The outlay approved for the Plan Schemes of the Ministry of Food Processing Industries during the 8th Plan is Rs. 146 crores. No State-specific earmarking of Plan funds is made. However, assistance under the Schemes is provided to State Government Organisations/Cooperatives/Voluntary Organisations etc. for setting up or enlarging processing facilities, developing backward linkages with farmers, marketing support, pork, poultry and other meat processing facilities, tuna and other fish processing facilities, deep sea fishing and processing, setting up of cold chains, research and development in food processing and packaging and training of man power in certain sectors etc.

Persons displaced due to Srisaillam Hydel Project

1985. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of POWER be pleased to state:

(a) whether a large number of persons were displaced in Andhra Pradesh on account of establishment of Srisaillam hydro-electric project;

(b) if so, the details thereof and the total number of persons affected as a result thereof;

(c) whether the Government have worked out a package for the rehabilitation of these persons;

(d) if so, the details thereof and the funds earmarked therefor; and

(e) the steps being taken for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) and (b). 30,979 families involving 1,10,097 persons are likely to be displaced due to setting up of Srisaillam Hydro-electric Project.

(c) to (e). As per the rehabilitation package formulated by Government of Andhra Pradesh about Rs. 40 crores was paid to the affected families. The displaced persons have approached the courts for enhancement of compensation and an additional amount of Rs. 49 crores has been paid towards enhanced compensation to various claimants under orders of the courts. The Government of Andhra Pradesh has in October 1993 constituted Lok Adalats to settle the cases of rehabilitation and an additional amount of Rs. 146 crores is required to be paid to the claimants. The Government of Andhra Pradesh is providing infrastructural facilities such as water supply, hospitals, roads etc. and has incurred an expenditure of about Rs.8 crores for providing these facilities. In addition under the Irrigation Project Resettlement and Rehabilitation programme, an amount of Rs. 13.37 crores is being provided with World Bank assistance for giving further facilities to the oustees of the project.

Fisheries in Andhra Pradesh

1986.SHRI S.M. LALJAN BASHA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the scheme relating to development of fisheries in coastal areas of the country in general and coastal Andhra Pradesh in particular;

(b) the number of sick fishing units in Andhra Pradesh proposed to be revived under these schemes; and

(c) the details of the multinational companies permitted to venture in this field?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI):(a) The following Central/Centrally sponsored schemes are under implementation for development of coastal marine fisheries in the country including Andhra Pradesh:-

1. Motorisation of traditional crafts.
2. Introduction of Plywood crafts.
3. Introduction of intermediate type of crafts for pelagic fishing.
4. Reimbursement of Central Excise Duty on high speed diesel supplied to mechanised fishing vessels below 20 mtr. length.
5. Assistance to States for enforcement of Marine Fishing Regulation Act (MFRA) and setting up of artificial reefs and sea farming projects.
6. Establishment of 37 Brackishwater Fish Farmers Development Agencies (BFDAs) including 6 in the coastal districts of Andhra Pradesh for providing a package of technical, financial and extension support to shrimp farmers.